NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 198 of 2018

IN THE MATTER OF:

Tata Steel Ltd. ...Appellant

Vs

Liberty House Group Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Dr. A. M. Singhvi and Mr. Rajiv Nayar, Sr.

Advocates assisted by Mr. V. P. Singh, Ms. Ruby Ahuja, Ms. Anindita Roy Chowdhary, Mr. Aditya Jalan, Mr. Aaditya Chatterjee, Mr. Abhimanyu Chopra, Mr. Aman Sharma, Mr. Avishkar Singhvi, Ms. Tahira Karanjawala, Mr. Sahil Moonga and Mr. Siddharth Sharma, Mr. Utsav Trivedi, Mr. Vishal Gehrana and Mr. Navandeep Matta,

Advocates.

For Respondents: Mr. A. Chibber, Sr. Advocate with Mr. K. Datta,

Ms. Prachi Johri and Mr. Gaurav, Advocates for R-

1.

Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha,

Advocate for R-2.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwjit Dubey and Mr. S. Bhattacharyya,

Advocates for R-3.

ORDER

12.07.2018: In view of paucity of time the matter could not be taken up. Post the matter alongwith I.A.'s 'for admission (after notice)' within five cases on 1st August, 2018.

In the meantime, it will be open to the Committee of Creditors to pass appropriate order in terms of Section 30(4) of I&B Code and if any plan has

approved, the Resolution Professional may place it before the Adjudicating Authority for appropriate order under Section 31 of I&B Code and the Adjudicating Authority may pass appropriate order. Interim orders passed earlier stand modified to the extent above.

[Justice S. J. Mukhopadhaya] Chairperson

[Justice Bansi Lal Bhat] Member (Judicial)

am/sk